

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CEMA ELECTRIC LIGHTING PRODUCTS INDIA PVT. LTD.**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>CEMA Electric Lighting Products India Private Limited</b>
2.	Date of incorporation of corporate debtor	04.01.2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U31501TN2007PTC061950</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	No.5, Nehru Nagar Second Street Adyar, Chennai, Chennai, Tamil Nadu, India, 600020
6.	Insolvency commencement date in respect of corporate debtor	09.07.2024  Order copy was downloaded by Interim Resolution Professional from the portal of NCLT on 11.07.2024.
7.	Estimated date of closure of insolvency resolution process	<b>(05.01.2025)</b> (180 days from the CIRP commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: <b>Sushil Kumar Singhal</b> Reg. No.: <b>IBBI/IPA-001/IP-P-01655/2019 - 2020/12536</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> C-10, LGF, Lajpat Nagar-III, New Delhi- 110024.  <b>E-mail:</b> <a href="mailto:ip.sksinghal66@gmail.com">ip.sksinghal66@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> C-10, LGF, Lajpat Nagar-III, New Delhi- 110024. <b>E-mail:</b> <a href="mailto:cema.cirp@gmail.com">cema.cirp@gmail.com</a>
11.	Last date for submission of claims	<b>25.07.2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) N.A.

Notice is hereby given that Hon'ble National Company Law Tribunal, Chennai Bench has ordered commencement of a Corporate Insolvency Resolution Process of **M/s CEMA Electric Lighting Products India Private Limited** on 09.07.2024 (Order copy was downloaded by Interim Resolution Professional from the portal of NCLT on 11.07.2024).

The creditors of **M/s CEMA Electric Lighting Products India Private Limited**, are hereby called upon to submit their claims with proof on or before **25.07.2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Sushil Kumar Singhal**  
**IBBI Reg. No IBBI/IPA-001/IP-P-01655/2019 -2020/12536**  
**Interim Resolution Professional in the matter of**  
**M/s CEMA Electric Lighting Products India Private Limited**  
**C-10, Lower Ground Floor, Lajpat Nagar-III, Delhi – 110024**  
**Email id:** [ip.sksinghal66@gmail.com](mailto:ip.sksinghal66@gmail.com), [cema.cirp@gmail.com](mailto:cema.cirp@gmail.com)  
**AFA Valid upto: 14.12.2024** | Mobile No. +91 701192689

Date: 12.07.2024

Place: New Delhi